

due to credit squeeze, they had utilised the funds for other purposes. All possible efforts are, however, being made to recover the outstanding dues as early as possible.

The names of the tea estates having a liability of more than Rs. 15 lakhs each in and around Mohanbari/Dibrugarh in Assam are Nahartoli, Balijan North, Kharjan, Chabua, Bokel, Namdang and Mokalbarie.

Evasion of Income Tax by Tea Companies

5413. SHRI PURUSHOTTAM KAKODKAR: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 3427 on the 23rd August, 1974 regarding evasion of Income-tax by tea companies and state:

(a) whether the requisite information has since been collected;

(b) whether evasion of central taxes can be estimated by taking into account of entry tax dues of these companies to the State Government; and

(c) the names of such companies having capacity to accommodate about 2 lakhs tea chests?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) Information regarding the more important concerns running tea warehouses in Calcutta to the extent available has been collected and is being separately furnished.

(b) No, Sir. However, it could be of some use.

(c) The information is being collected and will be laid on the Table of the House.

Lifting of ban on Export of Khand-sari Sugar

5414. SHRI M. MATHAMUTHU: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have decided to lift the ban on export of Khandsari Sugar; and

(b) if so, the facts and objectives thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b). There is no control at present on the export of Khandsari under the Export Control Order or under the Sugar Export Promotion Act.

Embezzlement by Officers of Delhi branch of Fire and General Insurance Company

5414. SHRI M. KATHAMUTHU: Will the Minister of FINANCE be pleased to state

(a) whether an embezzlement of nearly 8 lakhs, involving senior officers of the Delhi branch of a leading Fire and General Insurance Company has been discovered;

(b) if so, whether any investigation has been conducted into the matter; and

(c) if so, the results thereof and the further action being taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) to (c). A case of embezzlement of about Rs. 8 lakhs in the matter of settlement of claims on certain medical insurance policies of the AFIA Unit (Delhi Branch) of the United India Fire and General Insurance Company came to light in July-August, 1974. Prima facie the fraud was committed by an employee by getting cheques prepared